

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 11230/2024

(Arising out of impugned judgment and order dated 16-02-2024 in SCRLA No. 12429/2023 passed by the High Court of Gujarat at Ahmedabad)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

PIYUSH M. PATEL & ANR.

Respondent(s)

(IA No.232350/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.232351/2024-EXEMPTION FROM FILING O.T. and IA No.232349/2024-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

Date : 21-10-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vikram Chaudhary, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Mohd Irshad, Adv.
Ms. Suchitra Kumbhat, Adv.
Mr. Amit Bhandari, Adv.
Mr. Sadiq Noor, Adv.
Mr. Rajat Jain, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Ms. Ruchi Kohli, Sr. Adv.
Ms. Srishti Mishra, Adv.
Mr. R. C. Kohli, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Heard Dr. Abhishek Manu Singhvi, learned senior counsel appearing for the petitioner. Also heard Mr. Tushar Mehta, learned Solicitor General representing the Gujarat University (complainant).

3. Although, Dr. Singhvi makes various arguments by referring to Section 199 of the Code of Criminal Procedure, 1973, the constitutional provisions and referred to the relevant precedents on the subject matter, it is seen that the complaint filed by respondent No. 1 pertain to not only the present petitioner but also to a second person (Sanjay Singh).

4. When the SLP (Criminal) No. 2929 of 2024 was filed by Sanjay Singh, the same came to be dismissed by this Court on 08.04.2024.

5. Bearing in mind the said decision dated 08.04.2024 in the related matter of a person facing the same proceeding, we are disinclined to entertain this matter. The Special Leave Petition is accordingly dismissed.

6. It is however made clear that we have not pronounced on the merit of the contention of either side and all contentions are left open.

7. Pending application(s), if any, shall stand closed.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR